

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 210
IB-78/ND/2023

IN THE MATTER OF:

Assets Care & Reconstruction Enterprise Ltd. ... **Applicant/Petitioner**

Versus

Ms. Neeta Saha ... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 22.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Adv. Rajat Bhardwaj, Adv. Kaustubh Khanna,
Adv. Anil Kuumar Saha, Adv. Neeta Saha, Adv. A.
Saha

For the RP : Mr. Parish Mishra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

It is already 4:45 pm., let the matter be listed for hearing on 01.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)